

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 125 of 2017

And

Original Application No. 217 of 2017

**IN THE MATTER OF:**

Court on its own motion ...Applicant

Versus

State of Karnataka ...Respondent

AND

Dr. Kupendra Reddy ...Applicant

Versus

State of Karnataka ...Respondent

**AFFIDAVIT ON BEHALF OF BRUHAT BENGALURU MAHANAGARA  
PALIKE (BBMP)**

I, B. T. Mohan Krishna, son of Late B.H Thammaiaha aged 58 years, working as Chief Engineer, Lakes Division, BBMP and I am well acquainted with the facts and circumstances of the case. I do hereby solemnly affirm and state on oath as follows.

1. I state that, the instant Affidavit is being filed as an explanation with respect to various compliances made by the BBMP in adherence with order dated 18.12.2019 passed by this Hon'ble Tribunal (order dated 18.12.2019) in the matter.

*B.T. Mohan Krishna*

2. I state that, pursuant to the Orders passed by this Hon'ble Tribunal, the aforementioned works have been executed by BBMP and that the said works are at various stages of execution. However, during the continuous progress to comply with the Orders passed by this Hon'ble Tribunal, the Hon'ble Government of India had declared Nationwide Lock Down since 23.03.2020 onwards, in view of the COVID-19. Hence, there has been no progress of work from 24.03.2020 upto 14.04.2020. Further, vide order dated 15.04.2020 Department of Health and Family Welfare, Government of India has classified Bengaluru Urban under Red Zone.

3. However, the BBMP has made the compliances in adherence to the order dated 18.12.2019 of this Hon'ble Tribunal which is annexed by way of the detailed compliance report filed on behalf of BBMP which is annexed herewith as Annexure-A1. The compliances relevant to the said departments are detailed herein below.

**a) Para No. 9(4) of Order dated 18.12.2019**

**"No further channelization and concretization of Rajakaluves"**

**Compliance** - The concretization of SWD is avoided in all big Rajakaluves having width of more than 4.00 mtrs. However, due to development/construction of buildings by side of Rajakaluves, the retaining walls are unable to withstand the exterior pressure. At these points after technical verification



'U' shaped drain is being constructed, with intermediate pervious section / holes in the form of circular openings for enabling recharge of ground water. Where width of the land which is available for Rajakaluve is more than 4.0 m channelization of storm water drain is being avoided in the outskirts of the city and natural flow of the Rajakaluves is allowed, especially the downstream flow of Vrushabhavathi Valley, Challaghatta Valley, Hebbal Valley and Kormangala Valley.

**b) Para No. 9(6) of Order dated 18.12.2019**

**"The authorities must conduct a survey in the buffer zone of the lake to identify the encroachments and appropriate exercise should be undertaken to remove them"**

**Compliance** - In compliance with the order, the Tashildar (East) conducted the survey of the lake and thereafter the Joint Commissioner, Mahadevapura Zone and Executive Engineer, Mahadevapura Zone with the assistance of Additional Director Land Records (East) have marked a 30 mtr buffer zone in Bellandur and Varthur Lake.

The Assistant Executive Engineer Marathahalli-sub division has identified 21 numbers of structures within 30mtr buffer zone of Bellandur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976.



The Assistant Executive Engineer Whitefield-sub division has identified 04 numbers of structures within 30mtr buffer zone of Varthur lake and issued notices to the owners calling for the Documents under Section 308 of Karnataka Municipal Corporation Act 1976. Further action under Karnataka Municipal Corporation Act 1976 under section 321 (1) (2) and (3) will be followed.

ii) As regard to encroachments removal on the Rajkaluves as on 12-02-2020, 1890 cases of Encroachments are removed and balanced 736 cases, survey work is in completed and removal of encroachments.

Further action could not be proceeded in view of COVID-19 epidemic and Lock down.

**c) Para No. 9(7) of Order dated 18.12.2019**

i) **“The Commission recommends that CCTVS should be installed at appropriate locations for ensuring that no C&D waste is dumped in the buffer zone area of the lake.”**

**Compliance** - As regards to installation of CCTV and street lights by BBMP at Bellandur Lake, BBMP has installed 54 No. of 360 degree CCTV cameras and 200 No. LED street lights at appropriate locations of lake boundary to ensure that no C&D waste is dumped and to monitor the constructions within buffer zone area.

Regarding the work of erecting 4 Nos of Watch tower at Bellandur lake area, 2 Nos of watch towers are completed and

*B.T. M. Mahalingam*

construction of remaining 2 Nos are in progress, the work could not be completed as reported earlier in view of the Covid-19 epidemic and also the major migration of construction workers and all effort will be made to commence the work.

Revised date of completion of watch tower will be by 30<sup>th</sup> September 2020.

BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Bellandur lake.

As regard to Varthur lake BBMP has installed 50 Nos 360 degree wireless cameras and 200 Nos of LED street lights at appropriate locations of lake boundary to ensure that no C&D waste is dumped and to monitor the construction in buffer zone area.

Regarding the work of erecting 4 Nos of Watch tower at Varthur lake area, 3 Nos of watch towers are completed and construction of remaining 1 No. are in progress, the work could not be completed as reported earlier in view of the Covid-19 epidemic and also the major migration of construction workers and all effort will be made to commence the work.

Revised date of completion of watch tower will be by 30<sup>th</sup> September 2020.

BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Varthur lake.

- ii) **“Security Guards should be deployed at the most vulnerable locations to keep vigilance on illegal**





**Compliance** - In view of physical guarding of Bellandur, Varthur and Agara lakes the C&D / Solid waste dumping has been controlled.

As regards to Construction and Demolition waste processing at present one private agency M/s Rock Crystals has established a 1000 MT capacity processing plant at Chikkajala at its own cost and the plant has just commenced its operation currently receiving 150 MT TO 200 MT daily for processing.

The work order has been issued to M/S Rubble Revival Private Ltd. to Design, Finance, Build, Operate, and transfer 750 MTPD construction and demolition waste processing facility and transferred the land measuring 10 Acres at Survey Number 50 of Kannur Village is handed over to the company on 20-02-2020 The Site handing over letter dated: 20-02-2020 is enclosed as Annexure-8 The plant is expected to operate in twelve months time. With this the combined capacity would be 1750 Tonnes Per Day.

**d) Para No. 9(8) of Order dated 18.12.2019**

**“No new facility commercial or non-commercial purpose, to be permitted within the territorial jurisdiction of Municipal Corporations of catchment area of the lake “which generates sewage, until the commissioning of the STPs except public toilets. Authorities to any project or facility within the buffer zone.**

**Compliance-** Maintenance of buffers in Storm Water Drains is based on the order of Hon’ble Supreme Court dated. 05-03-



2019 with respect to Civil Appeal No. 5016/2016 and other connected cases. The Government of Karnataka vide its letter No. UDD 536 Bembuswa 2017, dated. 16-03-2019 has issued directions to follow the orders of the Hon'ble Supreme Court

As per the order of the Hon'ble Supreme Court and directions of the Government, the Commissioner BBMP has ordered to follow the buffer as per the Zoning Regulation 2015 i.e., 30.00 mts for the lakes, 50.00 mts, 25.00 mts and 15.00 mts from the Centre of Primary Drain, Secondary Drain and Territory Drain respectively, while according permissions for Development / Re-development.

As per the Govt. Notification no. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016, all residential group housing projects / apartments with 20 units and above or having a total built up area of 2000 sq.mts, for residential building, 2000 sq.mts of commercial building and 5000 sq.mts. of educational buildings, developments are permitted only after production of Consent for Establishment from KSPCB and the Occupancy Certificate is issued to occupy the buildings only after the installation of STP's and duly obtaining Consent for Operation of STP's from KSPCB.

**e) Para No. 9(10) of Order dated 18.12.2019**

**"It is observed that structures, between 30-75 meters of Rajakaluves, which have already been constructed prior to 7.5.2015 (Forward Foundation Judgment) but are uninhabited not to be occupied without the prior permission**







VERIFICATION

Verified at Bengaluru on this 04<sup>th</sup> day of August, 2020 that the contents of the above affidavit are true and correct to my personal knowledge and on the information received and delivered are believed to be true and no material fact has been concealed.

  
DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 125 OF 2017

**IN THE MATTER OF :-**

Court on its own Motion

... Applicant(s)

:: VERSUS ::

State of Karnataka

... Respondent(s)

**Compliance report by BBMP in respect of the directions issued by this Hon'ble Tribunal on 18.12.2019 in Sua Moto Application No.125/2017 and O.A 217/2017 regarding restoration of SI Bellandur, Varthur and Agara Lake in respect of BBMP**

Sl. No.	Directions/Recommendations issued by this Hon'ble Tribunal vide Order Dated 18.12.2019	Time line fixed for execution of the action plan by this Hon'ble Tribunal vide order dated 18.12.2019	Compliance / Status of the works		Observations as per monitor committee report dated 06.03.2020	Remarks
			Name of the work/activity/others	Status		
1	In para No.9 (4) of the NGT order, it is observed that "No further channelization and concretization of Rajakaluves	Ongoing	Chanalization and concretization of Rajakaluves	<p>Bangalore City is situated in the south eastern part of Karnataka State and is at +900 mtrs above MSL. The city the Bruhat Bangalore spread across 800 SQKM. The city receives an average rain fall of 730 mm to 1070mm annually.</p> <p><b>a. <u>Flood Water Management:</u></b></p> <p>Presently the flood water in Bangalore city is managed by lakes which are inter connected by storm water drain. These storm water drains were not planned for flood water management but are erstwhile irrigation channels.</p> <p>The Bruhat Bangalore Mahanagara Palike have improved these irrigation channels inter connecting storm Water Drain. By doing so cross sections and rain water caring capacity is not line with the required discharge.</p>	The BBMP submits that concretization of SWD is avoided in all big Rajakaluves having width of more than 4.00 mtrs. However, due to development/construction of buildings by side of Rajakaluves, the retaining walls are unable to withstand the exterior pressure. At these points after technical verification 'U' shaped drain is being constructed, with intermediate pervious section / holes in the form of circular openings for enabling recharge of ground water. Where width of the land which is available for Rajakaluve is less than 4.0 m channelization of storm water drain is being avoided in the outskirts of the city.	

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				<p><b>b. <u>Concretization :</u></b></p> <p>Concretization means providing bed Concrete between the drain walls making the earthen pervious layer into impervious.</p> <p><b>c. <u>Channelization:</u></b></p> <p>Channelization means construction of retaining walls on either side of the water way, to stream line the water way without spillage/flooding to surrounding habitation.</p> <p><b><u>Concretization:</u></b></p> <p>Presently the concretization of SWD is avoided in all Big Raja kaluves having width more than 4.00 mtrs. However in respect of Raja kaluves having width less than 4.00 mts to enable the safety and structural stability of the retaining walls RCC "U" shaped Drains are constructed. To ensure ground water recharge, percolation pits at regular intervals</p>		

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				<p>are being constructed. This will not only ensure ground water replenishment but also reduce the quantum of run off considerably.</p> <p><b>d. <u>Channelization:</u></b></p> <p>The Storm water drains of Bangalore city were primarily irrigation channels which were in earthen trapezoidal section. These irrigation canals were carrying a portion of runoff.</p> <p>Due to urbanization the runoff/discharge into the storm water drain considerably increased resulting in flooding/inundation of habitation around the storm water drains. More importantly due to the additional discharge of the flood/runoff the velocity of water in SWD has increased enormously to a tune of 1.8 -8.4 times resulting in erosion of earthen drains. Thus resulting in</p>		

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				<p>reduction of discharge capacity of SWD.</p> <p>The erosion of the earthen trapezoidal section resulted in frequent desilting activity. It is also pertinent to state that even though the earthen absorbed water but the earthen drain failed in discharging flash flood waters. Hence it is technically opined that construction of retaining walls would be ideal in urban areas to reduce flash flood and to increase discharge capacity of SWD.</p> <p><b><u>Advantages of Channelization are as below:</u></b></p> <p>1) As retaining walls are constructed additional discharge can be catered in the channel upto 33% compared to earthen trapezoidal section to rectangular section.</p> <p>2) As retaining walls are constructed</p>		

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				<p>above the Ground level upto 1.0m additional discharge carrying capacity has increased substantially.</p> <p>3) The encroachment is more on earthen drains in urban areas, loss of life and property is also high.</p> <p>4) Channelization is required where SWD run adjacent to the road.</p> <p>Therefore out 842 Km, 389Km is channelized by constructing retaining wall. Further survey is conducted and found that out of balance 453Km about 325 Km of SWD need construction of retaining wall out of which 75Km is proposed in the current year.</p> <p>128Kms of SWD which are in the outskirts of the city will be retained as earthen drain only.</p>		
2	In para No.9 (6) of the NGT order, it is observed	<b>Ongoing</b>	a) Survey of buffer zone	In compliance with the order, the Tashildar (East) conducted the	a) The BBMP submit that survey works has been completed and	

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	that (a)“The authorities must conduct a survey in the buffer zone of the lake to identify the encroachments and appropriate exercise should be undertaken to remove them		of 30 meter around the lake	<p>survey of the lake and thereafter the Joint Commissioner, Mahadevapura Zone and Executive Engineer, Mahadevapura Zone with the assistance of Additional Director Land Records (East) have marked a 30 mtr buffer zone in Bellandur and Varthur Lake. The photographs showing the fixing of boundary of buffer zone at Bellandur as <b>Annexure-1</b> and Varthur as <b>Annexure-2</b>.</p> <p>The Assistant Executive Engineer Marathahalli-sub division has identified 21 numbers of structures within 30mtr buffer zone of Bellandur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976. The statement showing the details of owner is enclosed as <b>Annexure-3</b></p> <p>The Assistant Executive Engineer Whitefield-sub division has identified 04 numbers of structures within 30mtr buffer</p>	as a result 21 number of structures have been identified in the 30 meter buffer zone of Bellandur lake and four structures in Varthur lake. Notices have been issued under section 308 of Karnataka Municipal Corporation act, 1976 to the encrochers.	

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				<p>zone of Varthur lake and issued notices to the owners calling for the documents under Section 308 of Karnataka Municipal Corporation Act 1976 the statement showing the details of owners is enclosed as <b>Annexure-4</b></p> <p>Due to Pandemic Covid-19 crisis concerned Officials were engaged in related activities and to handle issues pertaining to control the spread. The Provisional orders (POs) under Section 321(1)(2) of Karnataka Municipal Corporation Act 1976 are being issued.</p>		
			b) Removal Encroachment	<p><b>b)</b> As regard to encroachments removal on the Rajkaluves as on 12-02-2020, 1890 cases of Encroachments are removed and balanced 736 cases, survey work is in completed and removal of encroachments.</p>	<p>b) The BBMP submit that as on 12-02-2020, (on the Rajkaluves), 1890 cases of Encroachments are removed and 736 cases are pending out of which in about 369 cases, survey work is in progress and removal of encroachments on 367 cases are in progress. The claims of BBMP have not been verified by the committee due</p>	

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				Further action could not be proceeded in view of COVID-19 epidemic and Lock down.	to time constraint.	
3	In para No.9 (7) of the NGT order, it is observed that (a) The Commission recommends that CCTVS should be installed at appropriate locations for ensuring that no C&D waste is dumped in the buffer zone area of the lake.		a) Installation of CCTV's in buffer zone.	As regards to installation of CCTV and street lights by BBMP at Bellandur Lake, BBMP has installed 54 No. of 360 degree CCTV cameras and 200 No. LED street lights at appropriate locations of lake boundary to ensure that no C&D waste is dumped and to monitor the construction in buffer zone area. Regarding the work of erecting 4 Nos of Watch tower at Bellandur lake area, 2 Nos of watch towers are completed and construction of remaining 2 Nos are in progress, Revised Date of completion of watch tower would be by October, 2020. Extended period is required as the work could not be continued to due to lockdown situation and non availability of labour for the construction.	a) At Bellandur Lake 54 No. of 360 degree CCTV cameras and 200 No. LED street lights have been installed at appropriate locations. Four Numbers of Watch tower are yet to be installed but work is in progress.  As regard the Varthur lake 32 numbers of CCTV'S and 150 LED street lights have been installed. The watch towers have not been installed.	

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				<p>BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Bellandur lake.</p> <p>As regard to Varthur lake BBMP has installed 50 Nos 360 degree wireless cameras and 200 Nos of LED street lights at appropriate locations of lake boundary to ensure that no C&amp;D waste is dumped and to monitor the construction in buffer zone area. Regarding the work of erecting 4 Nos of Watch tower at Varthur lake area, 3 Nos of watch towers are completed and construction of remaining 1 No. are in progress, Revised Date of completion of watch tower would be by 30<sup>th</sup> September, 2020 .</p> <p>BBMP is spending Rs198.00Lakhs to install CCTV, street Light and watch towers at Varthur lake.</p> <p>The photographs showing the installation of CCTV, LED street lights and watch towers at Bellandur Varthur lakes is</p>		

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				enclosed as <b>Annexure-5</b>		
	(b) Security Guards should be deployed at the most vulnerable locations to keep vigilance on illegal dumping of debris and to prevent encroachment activities.	<b>Ongoing</b>	b) Deployment of Security guards/ Marshals	<p>Physical guarding of lake and buffer zone at Bellandur and Agara Lake has been done by deploying 21 Marshals on 24 hours duties. Exclusive mahindra bolero jeeps has been provided for effective patrolling of lake boundary. The Marshals were deployed with effect from 01 Mar 2018.</p> <p>(i) The C&amp;D Waste/Solid waste dumping has been controlled after physical surveillance by marshals at Bellandur. The total expenditure incurred so far to Marshalls over the past 19 months is <b>Rs. 1,29,63,882/-</b> The photographs showing the deployment of marshals at Bellandur Lake is enclosed as <b>Annexure-6</b></p> <p>(ii) Physical guarding of lake and buffer zone at Varthur Lake has been done by deploying 21 Marshals on 24 hours duties.</p>	b) 21 Marshals are in each lake (Bellanduru and Varthur) have been deployed with Mahindra vehicles.	

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				The Marshals were deployed with effect from 16 Nov 2019. Exclusive mahindra bolero jeeps have been provided for effective patrolling of lake boundary. The total expenditure of Marshalls for 12 months is Rs.79, 54,463.00. The photographs showing the deployment of marshals at Varthur Lake is enclosed as <b>Annexure-7</b>		
	c) In case anyone is found to be dumping C&D waste or debris into the lake or its buffer zone, a penalty of Rs. 5 Lakhs be imposed for each offence in terms of the Order passed by this Hon'ble Tribunal on 19.04.2017.	<b>On going</b>	C) Levy of Rs. 5 Lakhs for each offence.	In view of physical guarding of Bellandur, Varthur and Agara lakes the C&D / Solid waste dumping has been stopped. As regards to Construction and Demolition waste processing at present one private agency M/s Rock Crystals has established a 1000 MT capacity processing plant at Chikkajala at its own cost and the plant has just commenced its operation currently receiving 150 MT TO 200 MT daily for processing. The work order has been issued to M/S Rubble Revival Private Ltd. to	c) No information has been submitted by BBMP	

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				Design, Finance, Build, Operate, and transfer 750 MTPD construction and demolition waste processing facility and transferred the land measuring 10 Acres at Survey Number 50 of Kannur Village is handed over to the company on 20-02-2020 The Site handing over letter dated: 20-02-2020 is enclosed as <b>Annexure-8</b> The plant is expected to operate in twelve months time. With this the combined capacity would be 1750 Tonnes Per Day.		
19	In para No.9 (8) of the NGT order, it is observed that "No new facility commercial or non-commercial purpose, to be permitted within the territorial jurisdiction of Municipal Corporations of catchment area of the lake " which generates sewage, until the	<b>On going</b>	No commercial or non-commercial purpose to be permitted within the territorial jurisdiction of catchment area of lake	Maintenance of buffers in Storm Water Drains is based on the order of Hon'ble Supreme Court dated. 05-03-2019 with respect to Civil Appeal No. 5016/2016 and other connected cases. The Government of Karnataka vide its letter No. UDD 536 Bembuswa 2017, dated. 16-03-2019 has issued directions to follow the orders of the Hon'ble Supreme Court <b>(Annexure -9)</b> As per the order of the Hon'ble Supreme Court and	The BBMP submits that no new facility or expansion of existing facility permitted within the territorial jurisdiction of Municipal Corporation of catchment area of the lake until the commissioning of STP's as per Govt. Notification No. FEE 316 EPC 2015, Bengaluru, Dated: 19-01-2016 such structures which have not installed STPs in their premises, occupancy certificates for such buildings are not been issued.	

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	commissioning of the STPs except public toilets. authorities to any project or facility within the buffer zone.			<p>directions of the Government, the Commissioner BBMP vide Office Order No. Addl.Dir/TP/PR/1084/2018-19, Dated. 19-03-2019 has ordered to follow the buffer as per the Zoning Regulation 2015 i.e., 30.00 mts for the lakes, 50.00 mts, 25.00 mts and 15.00 mts from the Centre of Primary Drain, Secondary Drain and Territory Drain respectively, while giving permissions for Development / Re-development. <b>(Annexure – 10).</b></p> <p>As per the Govt. notification no. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016, all residential group housing projects / apartments with 20 units and above or having a total built up area of 2000 sq.mts, for residential building, 2000 sq.mts of commercial building and 5000 sq.mts. of educational buildings, developments are permitted only after production of Consent for Establishment from KSPCB and the Occupancy Certificate is</p>	No new facility or expansion of existing facility within the buffer zone as per zoning regulations 2015 of Rajakaluves/SWDs are permitted.	

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				issued to occupy the buildings only after the installation of STP's and duly obtaining Consent for Operation of STP's from KSPCB <b>(Annexure – 11)</b>		
20	In para No.9 (10) of the NGT order, it is observed that structures, between 30-75 meters of Rajakaluves, which have already been constructed prior to 7.5.2015 (Forward Foundation Judgment) but are uninhabited not to be occupied without the prior permission of the Hon'ble Tribunal and in any event not until commissioning of the STP's in order to prevent generation of more sewage.	On going	Restrictions in the buffer of Rajakaluves.	<ul style="list-style-type: none"> <li>No new facility or expansion of existing facility permitted within the territorial jurisdiction of Municipal Corporation of catchment area of the lake until the commissioning of STPs as per Govt. Notification No. FEE 316 EPC 2015, Bengaluru, Dated. 19.01.2016. Such structures which have not installed STPs in their premises, occupancy certificates for such buildings are not been issued.</li> <li>No new facility or expansion of existing facility within the buffer zone as per zoning regulations 2015 of rajakaluves / SWDs are permitted.</li> </ul>	As per the order of the Hon'ble Supreme Court dated: 05.03.2019 in Civil Appel No.5016/2016 and directions of the Government, the Commissioner BBMP Vide Office order No. Addl.Dir/TP/PR/1084/2018-19, dated:19-03-2019 has ordered to follow the buffer zoning regulation 2015 i.e., 30.00 meters for the lakes, 50.00 meters and 15.00 meters from the centre of primary drain, secondary drain and tertiary drain respectively, while given permissions for development/re-development. For the built up areas. The Government Order No.FEE 316 EPC 2015, Bengaluru, Dated: 19-01-2016 dated has been followed.	

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21	In para No.9 (11) of the NGT order, it is observed that "Structures between 30-75meters of Rajakaluves, which are under construction, be restrained from constructing further without the prior permission of the Hon'ble Tribunal and in any event not until the commissioning of the STPS."	On going	Restrained from constructing of ongoing structures.	No structures are permitted to be constructed within the buffer zones of rajakaluves as per zoning regulations 2015.	No specific submission has been made by the BBMP. Except stating that no structures are permitted within the buffer zones as per the zoning regulations.	
22	In para No.9 (16) of the NGT order, it is observed that post removal of waste from the Lake and from the Rajakaluves, the State ought to prepare a detailed project report with respect to disposal of the same.	On going	Post removal of waste from the lakes	A detailed project report is under preparation to dispose off the silt removed from storm water drain and lakes in a scientific manner in to the abandoned quarries as per Solid Waste Management Rule 2016, so that the quarry land is reclaimed and also such reclaimed land can be later used for afforestation and / or play grounds or parks. Identification of specific quarry out	The activity has to be done once the de-silting process is over is over by the BDA	

Sl. No.	Directions/Recommendations issued by this Hon'ble Tribunal vide Order Dated 18.12.2019	Time line fixed for execution of the action plan by this Hon'ble Tribunal vide order dated 18.12.2019	Compliance / Status of the works		Observations as per monitor committee report dated 06.03.2020	Remarks
			Name of the work/activity/others	Status		
				of available quarries at Marenahalli, Bagalur, Hullalli will be decided in respect of disposal of silt from Bellandur and Varthur lake, keeping in mind the size of landfill requirement by minimizing transportation is being done by Bangalore Development Authority, are part of the DPR.		